

10.3.2004

1.

MA 471/2004  
OA 5/2003

Present : Shri Ranbir Yadav, learned counsel for the applicants.  
Shri N.S.Mehta, learned senior counsel for the respondents.

Learned counsel of the petitioners/Original respondents states that the matter regarding implementation of order dated 8.12.2003 in OA 5/2003 is in the process of being implemented. He invited our attention to ~~order~~ <sup>letter</sup> dated 4.2.2004 (Annexure R 11) wherein it has been stated that additional time of 4 to 8 weeks for implementing the judgement may be required.

2. Learned counsel of the original applicants has opposed the prayer for extension of time and stated that the applicants have already suffered since long and further delay is unwarranted.

3. After considering the arguments of both parties and taking into account that the order of this Tribunal has not been challenged and it is in the process of being implemented, the respondents deserve more time as the matter is under process of implementation. In view of this, Original respondents are allowed time to implement the order of this Tribunal before 15.4.2004.

4. MA 471/2004 stands disposed of.

*(Handwritten signature)*

(R.K.Upadhyaya)  
Member (A)